

4

O.A. No. 899 of 2010

P. Subba Rao & Ors.....Applicants

Vs

Union of India & Ors.....Respondents

Order dated: 24.02.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Mr. A.Kanungo, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, who has already received a copy of this O.A.

2. The applicants (7 in number) have filed this O.A. for a direction to Respondent Nos. 2 and 3 to pay them the interest @ 18% on the withheld DCRG.

3. As an interim measure, the applicant have also prayed for disposal of their representation, filed before Respondent Nos. 2 and 3, in consonance with the rules and guidelines.

4. It is the positive case of the applicants that their common representation as at Annexure-6 is still pending. As it is a case of payment pertaining to different individuals for different period, the Ld. Counsel for the applicants submits that the applicants shall make separate representations



5

giving details of the individual claims to the Respondent Nos. 2 and 3 and thereupon their claims/representations may be considered by the Respondent Nos. 2 and 3, who may pass reasoned orders. Accordingly, as agreed to by the Ld. Counsel for the parties, without going into the merits of the case, I hereby direct the Respondent Nos. 2 and 3 to consider the individual claims/representations within a period of two months from the date of receipt of such individual claims/representation and pass reasoned orders.

5. With the above observation and direction, the O.A. is disposed of at the stage of admission itself.

6. Send copy of this order to the Respondent Nos. 2 and 3, alongwith the O.A., and free copies of this order be given to the Ld. Counsel for the parties.

  
\_\_\_\_\_  
MEMBER (Admn.)

RK